

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 1**  
**(IB)-843(PB)/2019**

**IN THE MATTER OF:**

Prayag Kumar ..... Applicant/petitioner  
Vs.  
M/s Earth Galleria Pvt. Ltd. & Anr. .... Respondents

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):- Mr. Ashish Anand, Adv.  
For the Respondent(s):-

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 15.04.2019.

Process dasti as well as other processes.

List the matter on 15.04.2019.

-Sdr-

**(M. M. KUMAR)**  
**PRESIDENT**

-Sdr-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**